

**LCA.I/220/96  
(Centralized Recruitment)**

**HIGH COURT OF KARNATAKA  
BENGALURU-560 001  
DATED 03/05/2017**

**GENERAL CIRCULAR NO. 1 / 2017**

**Sub:** Recruitment/Appointment of Staff in the Sub-ordinate Courts-  
reg.

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In pursuance of the Resolution of the Hon'ble Committee constituted '**to Study and Report on the Rules relating to Recruitment and Service Conditions of the staff of the Subordinate Courts under the Karnataka Subordinate Courts (Ministerial and Other Posts) (Recruitment) Rules, 1982,**' in a meeting held on 06/02/2017, all the Prl. District & Sessions Judges are directed to send copy of the Notification issued for recruitment of vacancies/posts, to the Employment Exchange in their concerned Districts, for needful action and for compliance of directions issued by Hon'ble Supreme Court in a decision in RENU & OTHERS Vs. District & Sessions Judge, Tis Hazari and another, reported in 2014 AIR SCW 1303.

**BY ORDER**

**Sd/-  
(ASHOK G.NIJAGANAVAR)  
Registrar General**

**Copy to:**

1. All the Prl. District & Sessions Judges in the State/ Registrar, City Civil Court, Bengaluru City/Chief Judge, Small Causes Court, Bengaluru – for circulation amongst to all the Judicial Officers working in their Unit, including Family Courts, Labour Courts and Industrial Tribunals.

**..2)**

2. The Director, Bengaluru Mediation Centre and Arbitration Centre, Bengaluru
3. The P.A.s to Registrar General/Registrar (Judicial)/Registrar (Administration)/Registrar (Recruitment) Registrar (Vigilance)/Registrar (Infrastructure)/Registrar (Review & Statistics)/Addl. Registrar Generals Benches at Dharwad and Kalaburagi/Central Project Co-Ordinator (Computers) with a request to web-host the circular in the High Court Website.
4. Office Copy.